

we would like to ensure that these interests are not jeopardised in the process. It is also a great challenge and opportunity for these people to show their mettle, to prove in an autonomous organisation, in a free atmosphere, they can give better programmes to the country and function effectively.

Sir, Prasar Bharati is a gift to the nation. It is being given by this Government. It is a sort of freedom. We believe in unfettered media. Because that would add strength to our democratic fabric. I am sure, by making this sacrifice, the National Front is adding, is contributing to the democratic traditions of this country and strengthening democracy in this country.

I would like once again to thank all the hon. Members for their co-operation, for the unanimity displayed here and for their valuable suggestions and particularly, the Opposition and our friendly supporting parties...

AN HON. MEMBER: Why can't you say Congress (I)?

PROF. MADHU DANDAVATE: International Congress!

SHRI P. UPENDRA: I thank all my colleagues in the Ministry who also worked very hard in drafting this Bill, in drafting the Amendments and in sorting out the suggestions. I also thank, particularly, the lady Members who have been conscious of the rights of the people and the employees there. With these words, I once again thank you and the other Members. I commend that the Bill be passed.

MR. DEPUTY SPEAKER: The question is:

"That the Bills as amended, be passed."

The motion was adopted

PROF MADHU DANDAVATE: What a harmonious voice!

MR. DEPUTY SPEAKER: The Bill, as

amended, has been passed unanimously. All of you have spoken for such a long time. Let me now speak. I would like to congratulate and thank the Whips and the hon. Members and the Leaders for fruitful functioning and pleasantly transacting the business on the Prasar Bharati Bill, and cooperating with the Chair.

[English]

SHRI P. UPENDRA: If you agree, we will take up discussion under rule 193 next week.

PROF. P.J. KURIEN: Tomorrow?

SHRI P. UPENDRA: Tomorrow is Friday, so next week. We will leave it to the hon. Speaker.

MR. DEPUTY SPEAKER: We will now transact some formal business. Papers Laid on the Table.

16.32 hrs.

PAPERS LAID ON THE TABLE

[English]

Central Industrial Security Force (Second Amendment), Rules, 1990

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri Mufti Mohammad Sayeed, I beg to lay on the Table a copy of the Central Industrial Security Force (Second Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 330 in Gazette of India dated the 26th May, 1990 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-1355/90]

Notifications under Major Port Trusts Act, 1963

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri K.P. Unnikrishnan, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

- (1) G.S.R. 449 (E) published in Gazette of India dated the 18th April, 1990 approving the Amendment to Mormugao Port (Shipment of Ore and Pellets from Mechanical Ore Handling Plant at Berth No. 9 and related matters) Regulations, 1979.
- (2) G.S.R. 633 (E) published in Gazette of India dated the 13th July, 1990 approving the Amendment to the Bombay Port Trust General Bye-laws. [Placed in Library. See No. LT-1356/90]

Notifications under Indian Post Office Act, 1898

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): On behalf of Shri Janeshwar Mishra, I beg to lay on the Table a copy each of the following notifications (Hindi and English versions) issued under the Indian Post Office Act, 1898:-

- (1) The Post Boxes (Eighth Amendment) Order, 1990 published in Notification No. G.S.R. 544 (E) in Gazette of India dated the 5th June, 1990.
- (2) The Indian Post Office (Seventh Amendment) Rules, 1990 published in Notification No. G.S.R. 545 (E) in Gazette of India dated the 5th June, 1990. [Placed in Library. See No. LT-1357/90]

Reviews on the working of and Annual Report of Rajasthan State Dairy Development Corporation Ltd. Jaipur for 1980-81, 1981-82, 1982-83, 1983-84, 1984-85, 1985-86 and 1986-87 and Seven Statements for delay in laying these papers

[Translation]

MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
 - (a) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited Jaipur, for the year 1980-81.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1980-81 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1358/90]
- (b) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1981-82.
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1359/90]
- (c) (i) A statement regarding Review by the Government on the working of

the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1982-83

- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1982-83' along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1360/90]
- (d) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1983-84
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1361/90]
- (e) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited Jaipur, for the year 1984-85
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1362/90]
- (f) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1985-86
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year

1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1363/90]

- (g) (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1986-87
- (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon [Placed in Library See No LT—1364/90]
- (2) Seven Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library See No LT—1358/90 to 1364/90]

[English]

Report of the Committee of Parliament on official Language Part 4 (chapters 1 to 41)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P UPENDRA) On behalf of Shri Subodh Kant Sahay, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the committee of Parliament on Official Language—Part 4 (Chapters 1 to 41) and Annexures) for the year 1989 under sub-section (3) of section 4 of the Official Languages Act, 1963 [Placed in Library See No LT—1365/90]